

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2097
ANSWERED ON:24.08.2012
GULF WAR COMPENSATION
Venugopal Shri P.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether many Indians who had fled Kuwait and Iraq after the Gulf War are still fighting to get compensation from the United Nations Compensation Commission (UNCC);
- (b) if so, the details thereof;
- (c) whether they were reportedly ill-treated by the bank and the special Kuwait cell for the promised compensation from the UNCC;
- (d) if so, the details thereof and the action taken by the Government in this regard;
- (e) whether the Government is aware of the instances of rejection of a number of application by the bank/Kuwait cell/UNCC on one pretext or the other;and
- (f) If so, the details thereof and the reasons therefor along with the steps taken/proposed to be taken by the Government for early release of compensation by the UNCC?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED)

- (a) No. The United Nations Compensation Commission(UNCC) has concluded its operations relating to individual claims of Gulf War victims in January, 2008. Since then, it is no longer entertaining any queries.
- (b) Does not arise.
- (c) No.
- (d) Not applicable.
- (e) The banks and the Special Kuwait Cell have not rejected any applications. It is the UNCC which has accepted/rejected the applications. UNCC's decision with regard to applications is final.
- (f) Not applicable.